

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE KOLKATA BENCH**

**Miscellaneous Application No.36/2023/EZ**

**IN**

**Original Application No.82 of 2022/EZ.**

Kalinga Nagar Paribesh Surakhya Samiti .... Applicant

-versus

State of Odisha & Others. .... Respondents

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3.	<u>ANNEXURE-B/2 Colly.</u> Photocopy of the letter No.539 dtd.10.01.2024 along with copy of proceedings of the personal hearing and assessment sheet of environmental compensation.	

4.	<b><u>ANNEXURE-C/2 Colly.</u></b> Photocopy of the Inspection Report carried out on dtd.03.01.2024 along with copy of monitoring result carried out on dtd.02.01.2024.	
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SPCB Odisha, R.No.2

Through

Kolkata

Date:

**Smt Papiya Banerjee Bihani,**  
Advocates for the Respondent No.2  
(State Pollution Control Board, Odisha)  
e-mail: pbanerjeebihani@gmail.com  
Phone No.:9831493390

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE KOLKATA BENCH

Miscellaneous Application No.36/2023/EZ

IN

Original Application No.82 of 2022/EZ.

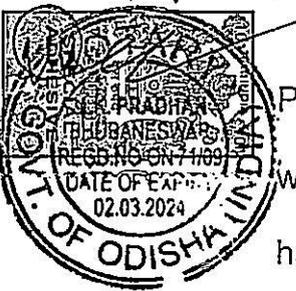
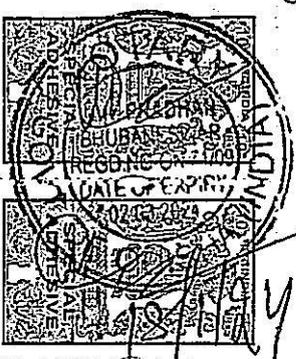
Kalinga Nagar Paribesh Surakhya Samiti .... Applicant

-versus

State of Odisha & Others. .... Respondents

AFFIDAVIT ON BEHALF OF STATE POLLUTION CONTROL BOARD, RESPONDENT NO.2 IN COMPLIANCE TO DIRECTION DTD.07.12.2023.

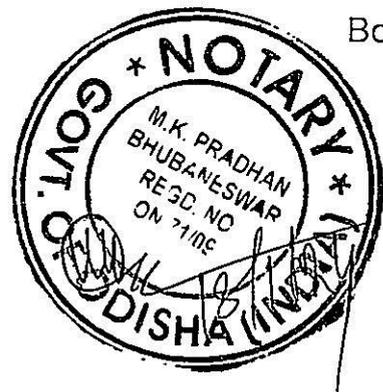
18 JAN 2024



I, Dr. Kailasam Murugesan, IFS, son of late Paramasivam Kailasam aged around 54 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

*[Handwritten signature]*

- 1. That I am the Member Secretary of the Respondent No.2 Board and, as such, am well-acquainted with the facts and



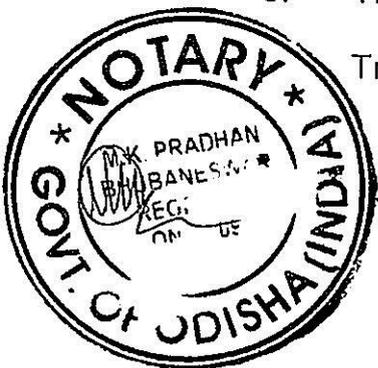
circumstances with the case and competent to swear this affidavit.

2. That this Hon'ble Tribunal vide their judgment and order dtd.11.05.2023 have been pleased to dispose of OA No.82/2022/EZ with the following direction.

*75. In this view of the matter, the Original Application No.82/2022/EZ is disposed of with a direction to the State Pollution Control Board, Odisha, to re-visit the Environmental Compensation computed by it and carry out fresh computation in the light of the observations and directions given by us hereinabove.*

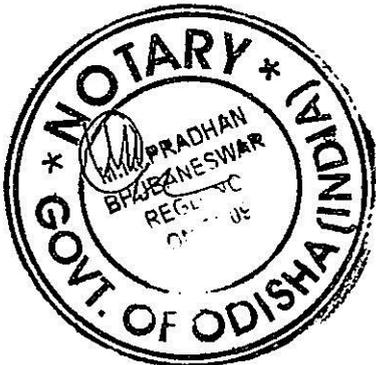
*76. So far as the additional facts agitated by the Applicant in his subsequent affidavits are concerned, the State Pollution Control Board, Odisha, shall carry out a fresh inspection of the site in question in the light of the directions given by us hereinabove and if there are any environmental violations found, appropriate action shall be taken against the violator in accordance with law.*

3. That it is further humbly submitted that the Hon'ble Tribunal in their judgment / order dtd.11.05.2023 in OA



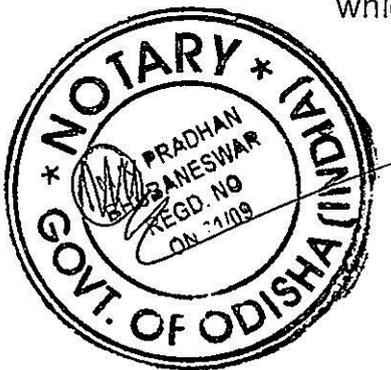
No.82/2022/EZ has also made the following observation.  
The relevant portion of para-64 of the order containing the observation is given below:

64. *Our observations given hereinabove are further buttressed by the fact that the complaint regarding violations was made by the Applicant, Mr. Aswini Kumar Dhal, to the State Pollution Control Board, Odisha, on 20.09.2021 and thereafter the inspection was carried out by the Board on 05.10.2021 and 26.10.2021 which means that in any case the environmental violations observed by the Board on 05.10.2021 and 26.10.2021 were existing even prior to the date of complaint made by the complainant i.e., prior to 20.09.2021. In this view of the matter, even if the violator has complied with the directions issued by the Board in its Inspection Report, he would still be liable for payment of Environmental Compensation for past violations. Therefore, we are of the firm view that the Environmental Compensation as determined by the Board needs to be re-visited and re-computed by it.*



4. That in compliance to the direction dtd.11.05.2023, the R.No.2 Board has given a fresh look by calling the R.No.7 unit for a personal hearing on dtd.05.01.2024 at 4:00 PM to be held in the Conference Hall of the R.No.2 Board vide Board's letter No.73 dtd.02.01.2024. In response to the said letter, the personal hearing was taken on the scheduled date and time in presence of the Director and other officials of the R.No.7 unit. During the personal hearing, the representative of the R.No.7 unit submitted that they have followed the consent condition diligently everytime and the lapses pointed out by the inspecting team during the inspection on 05.10.2021 and 26.10.2021 are only operational lapses, etc. The same has been recorded in the proceedings of the personal hearing.

After detail deliberation and taking into account the direction dtd.11.05.2023 of the Hon'ble Tribunal along with observations it was decided that environmental compensation shall be imposed on the R.No.7 unit for the period prior to issuance of direction by the R.No.2 Board which was later complied by the R.No.7 unit. The



sequence of events has observed from the records are summarized as follows:

- 20.09.2021 : Complaint was made by the petitioner.
- 05.10.2021 : Plant was inspected by Regional Officer.
- 26.10.2021 : Plant was inspected by Regional Officer again.
- 21.12.2021 : Direction was issued by the Board for an action plan to rectify the defects.

Further, it is observed in the proceedings that since no previous record of violation could be found the non-compliance observed during the inspection of 5<sup>th</sup> & 26<sup>th</sup> October, 2021 is construed to have been continuing since 20.09.2021 (date of complaint). Considering the above, the past violation period was determined to be continuing from 20.09.2021 till 21.11.2021 for 93 days inclusive of start and end date of non-compliance. Therefore, the environmental compensation was computed by following the methodology of CPCB and the amount was worked out to be Rs.27,90,000/- for past violation. Accordingly, the R.No.7 unit was directed by the R.No.2 Board vide letter No.539

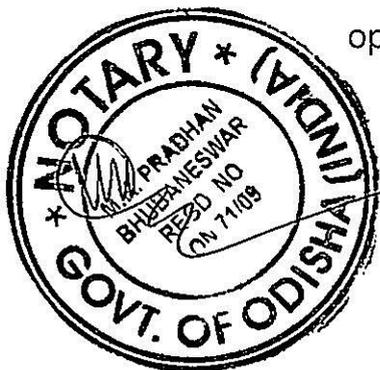


dtd.10.01.2024 to deposit the said amount within 7 days of issue of this direction which has not yet been responded.

Copy of letter No.73 dtd.02.01.2024, copy of letter No.539 dtd.10.01.2024 along with copy of proceedings of the personal hearing and assessment sheet of environmental compensation are annexed to this affidavit and marked as ANNEXURE-A/2 and ANNEXURE-B/2 Colly respectively.

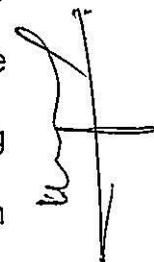
5. That in compliance to the direction dtd.11.05.2023 of this Hon'ble Tribunal, the R.No.2 Board through its Regional Officer, Kalinga Nagar and Addl. Chief Environmental Engineer has carried out inspection in respect of R.No.7 unit on dtd.03.01.2024. In nut shell, the inspection report reveals as follows:

The inspection and air & water quality monitoring was restricted to M/s Visa Coke Ltd. in pursuance to the order of Hon'ble NGT of dated 11.05.2023 and 07.12.2023 in OA No.82/2022/EZ and the complaint by the Applicant is against M/s Visa Coke Ltd. even of M/s Visa Steel Ltd. operates inside M/s Visa Steel Ltd., both the industries



having common boundary, common source of fresh water, common transportation road, common discharge points and even the air quality of one plant affects the other. During inspection every aspect of the Applicant in the additional affidavit and compliance to consent to operate conditions were verified. It was found that the process water and cooling water is completely recycled and reused, the surface runoff from plant area is treated in SRTS (Surface Run-off Treatment System) and reused, the surface runoff from vacant area is settled in two settling tanks & recycled back to SRTS and the excess surface runoff from vacant area during heavy rain from the settling tanks is discharged through Culvert-2 & 3. However, on the day of inspection, there was no discharge of any wastewater from the premises of M/s Visa Coke Ltd. to outside through Culvert No.2 & 3 and even in Culvert No.1 & 4. The effluent parameters at the outlet of SRTS was meeting the prescribed standard.

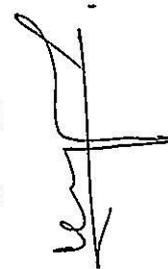
Similarly, the stack monitoring and AAQ monitoring reports show the PM concentration in the stack and PM<sub>10</sub> concentration in ambient air meet the respective



prescribed standards. The detail inspection and monitoring reports are attached separately.

Even though the present practice of pollution control and environmental management is satisfactory, as a matter of abundant precautions and for better environmental performance due to possible operational lapses, the inspection team recommends to take up the following actions.

- a. The industry shall improve the housekeeping near & inside coal shed and coal crusher area.
- b. The industry shall provide parapet wall around coal stockyard on the common boundary side with M/s Visa Steel Ltd.
- c. All the garland drains and drains leading to SRTS-II shall be cleaned regularly to avoid deposition of dust in the drain as well as stagnant water in order to have free flow of water in drains.
- d. Even if the industry has provided ladder and platform in the stacks attached to the boiler to carry out flue

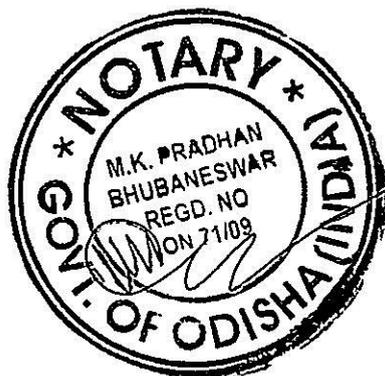


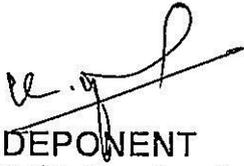
gas monitoring, they shall provide safe access to the platform.

- e. The industry shall provide defined inlet channel to the settling tank provided near Culvert No.3.

Copy of the Inspection Report carried out on dtd.03.01.2024 along with copy of monitoring result carried out on dtd.02.01.2024 are annexed to this affidavit and marked as ANNEXURE – C/7 Colly.

6. That the Respondent No.2 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary.
7. That the annexures annexed to the present affidavit are true and correct copies of their originals.
8. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.



  
DEPONENT  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)

*[Handwritten signature]*  
18/01/24

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 18<sup>th</sup> day of January, 2024.

**SWORN BEFORE ME**

*[Handwritten signature]*  
**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

18 JAN 2024



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)

*[Handwritten signature]*  
18/01/24

ANNEXURE-A/2

EPABX : 2561909/2562847  
 Tel : 2562822/2560955  
 E-mail: paribesh1@ospcboard.org  
 Website: www.ospcboard.org

## STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII  
 Bhubaneswar - 751 012, INDIA

No. 73 /

IND-I- (CON)-6409-Vol-II

Date: 02.01.2024 /

To

The Managing Director,  
 M/s. Visa Coke Limited  
 Kalinganagar Industrial Complex,  
 At/Po: Jakhapura, Dist: Jajpur, Pin: 755026  
 Email: compliance@visacoke.com

Sub: Personal Hearing on Environmental Compensation in the matter of OA No. 82/2022/EZ. Reg.

Sir,

with reference to the above, this is to inform that the Hon'ble NGT has disposed the matter of OA No. 82/2022/EZ, Kalinga Nagar Paribesh Surakhya Samiti Vs. State of Odisha on 11.05.2023 with following directions pertinent to the Board;

- i. To re-visit the Environmental Compensation computed by the Board and carry out fresh computation in the light of the observations and directions given in the judgement and
- ii. To carry out fresh inspections of site in light of the directions given in the Judgement to find out the additional facts agitated by the applicant in subsequent affidavits of dated 16.11.2022 and 31.3.2023

In the meantime, another Miscellaneous Application No. 36/2023/EZ has been registered in OA No. 82/2022/EZ before Hon'ble NGT. Upon hearing the matter on 07.12.2023, Hon'ble NGT has passed an order to file response affidavit on the compliance to the directions of Hon'ble Tribunal dated 11.5.2023 in OA No. 82/2022/EZ. The Board is in process of revisit of the computation of environmental compensation and verification of additional issues raised in the subsequent affidavits of dated 16.11.2022 and 31.3.2023 by the applicant.

In this connection, you are requested to appear for a Personal Hearing before the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar on 05.01.2024 at 04.00 PM in the Conference Hall of SPC Board, Bhubaneswar, to put forth your point of view on the above issue before finalising the environmental compensation amount, if any.

You are further requested to acknowledge the receipt.

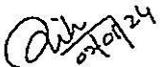
Yours faithfully,

*[Signature]*  
 02/01/24

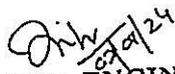
CHIEF ENV. ENGINEER (M)  
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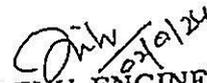
Memo No. 74, Date 02.01.2024.  
Copy forwarded to the PS to Member Secretary for kind information of Member Secretary.

  
CHIEF ENV. ENGINEER (M)

Memo No. 75, Date 02.01.2024.  
Copy forwarded to the Legal Consultant / Sr. Law Officer (L-II), SPC Board, Odisha, Bhubaneswar for information and necessary action. They are requested to remain present during the personal hearing and offer their views in the matter.

  
CHIEF ENV. ENGINEER (M)

Memo No. 76, Date 02.01.2024.  
Copy forwarded to Regional Officer, SPC Board, Kalinganagar for information and necessary action. He is requested to remain present during the personal hearing on the scheduled date and time.

  
CHIEF ENV. ENGINEER (M)

ANNEXURE-B/2 Coily.

FAX : 2562822/2560955

Tel : 2564033/2563924

EPABX : 2561909/2562847

Email : [paribesh1@spcboard.in](mailto:paribesh1@spcboard.in)Website : [www.ospcboard.org](http://www.ospcboard.org)

## STATE POLLUTION CONTROL BOARD, ODISHA

(Department of Forest &amp; Environment, Govt. of Odisha)

Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII

Bhubaneswar – 751012

Ind-I-Con-6409-(Vol-II)

No. 539 /  
To.Date 10.01.2024

The Managing Director,  
M's Visa Coke Limited,  
Kalinga Nagar Industrial Complex,  
A/P.O : Jakhapura,  
Dist. Jajpur,  
E.mail : [compliance@visacoke.com](mailto:compliance@visacoke.com)

**Sub : Environmental Compensation as per the order of Hon'ble National Green Tribunal.**

Sir,

With reference to the above, it is to intimate that, you are operating a non-recovery Coke Oven Plant in Kalinga Nagar Industrial Estate with a capacity of 4.0 Lakh Ton Annum with Consent to Operate, valid up to 31.03.2024. A petition was filed before the Hon'ble NGT (EZ) alleging violations of consent conditions by your unit and thereby causing environmental pollution. Hon'ble NGT in the matter of O.A.No.82/2022-EZ, directed the State Pollution Control Board vide its order dtd.11.05.2023 to revisit the environmental compensation computed by it, and to carry out fresh computation in light of observations and direction vide its order dtd.11.05.2023.

The matter was re-examined by the Board and you were called for a Personal Hearing in this matter on Dt.05.01.2023. As directed by the Hon'ble NGT in its order Dt.11.05.2023, the Environmental Compensation was calculated for the violations that took place between 20.09.2021 and 21.12.2021.

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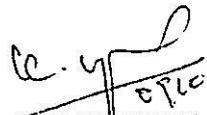
- : 2 : -

The Environmental Compensation was computed using the "Methodology for assessing Environmental Compensation and action plan to utilize the fund" and the compensation was worked out to be Rs.27,90,000 - (Rupees Twenty Seven Lakhs Ninety Thousand only) for the past violation that was construed to have taken place for 93 days. A copy of the Computation Sheet is enclosed for your reference.

You are therefore directed to deposit the compensation amount of Rs.27,90,000 - (Rupees Twenty Seven Lakhs Ninety Thousand only) in favour of the Member Secretary, State Pollution Control Board, Odisha within seven days of issue of this direction and report compliance. This direction is issued in compliance with the order of Hon'ble NGT dtd. 11.05.2023, in the matter of O.A No.82/2022 E.Z.

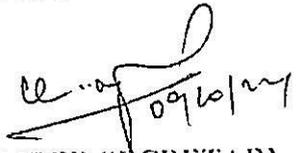
Yours faithfully,

Encl : As above

  
MEMBER SECRETARY

Memo No. 540 Dt. 10.01.2024  
Copy forwarded to the Regional Officer, SPC Board, Kalinga Nagar for information and necessary action.

Encl : As above

  
MEMBER SECRETARY

FAX : 2562822/2560955  
 Tel : 2564033/2563924  
 EPABX : 2561909/2562847  
 Email : [paribesh1@spcboard.in](mailto:paribesh1@spcboard.in)  
 Website : [www.ospcboard.org](http://www.ospcboard.org)

## STATE POLLUTION CONTROL BOARD, ODISHA

(Department of Forest & Environment, Govt. of Odisha)  
 Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII  
 Bhubaneswar – 751012

No 535 /

Ind-I-Con-6409-(Vol-II)

Date 10.01.2024

### MINUTES OF THE PERSONAL HEARING OF M/S VISA COKE LIMITED, KALINGANAGAR INDUSTRIAL COMPLEX, JAJAPUR

1.	Name of the industry	Visa Coke Limited, Kalinganagar Industrial Complex, Jajpur	
2.	Date & Time	05.01.2024 at 4.00 P.M	
3.	Venue	Conference Hall, SPC Board, Odisha Bhubaneswar	
4.	Participation	i. Dr. K.Murugesan, Member Secretary ii. Dr.N.R.Sahoo, CEE iii. Er.Sitikantha Sahoo, ACEE iv. Er.P.K.Behera, Regional Officer, Kalinganagar v. Er.B.K.Sethi, SEE vi. Sri B.P.Patajoshi, Legal Consultant vii. Sri S.K.Kuanr, Sr.Law Officer (I-II) viii. Ms.Subhadra Majhi, AES <hr/> i. Sri Major Kumar, Director ii. Sri Rajesh Chandra, AGM (EHS) i. Sri Vikas Das, Head Operations-cum- Factory Manager ii. Sri Jitendra Ku. Sahoo, Manager (EHS)	State Pollution Control Board <hr/> M's Visa Steel Ltd. <hr/> M's Visa Coke Ltd.

Contd....Pg 2

### Background

As per the order of Hon'ble NGT dtd.28.09.2022, in the matter of O.A.No.82/2022/EZ, the Board determined Environmental Compensation, applying the methodology developed by the Central Pollution Control Board guidelines on "Methodology for assessing environmental compensation and action plan to utilize the fund". The guidelines and methodology for computing the Environmental Compensation (EC) on the industry is applicable in case of violation of consent conditions such as operating without valid consent and mainly not complying to the prescribed standards. However, in the present context there was only non-compliance observed during inspection to the consent conditions. The analysis report of the laboratory of SPB Board indicated that the effluent parameters are within the prescribed standard. Hence, they are not violating any Environmental Acts or Rules and as such they are not falling under the purview of Environmental Compensation as per the CPCB guidelines. Taking note of the SPCB action Hon'ble NGT vide its order Dt.11.05.2023, in para 64, clarified on application of computational method of environmental compensation and observed that.

*We may point out that the formula prescribed by the Central Pollution Control Board for computation of Environmental Compensation is merely a guideline and is not a part of any statutory rules and, therefore, has no statutory force and while computing Environmental Compensation the Board cannot blindly apply the said formula but must apply its own rational mind.*

XXXXX

*In this view of the matter even if the violator has complied with the directions issued by the Board in its Inspection Report, he would still be liable for payment of Environmental Compensation for past violations. Therefore, we are of the firm view that the Environmental Compensation as determined by the Board needs to be re-visited and re-computed by it.*

With the above observation, Hon'ble NGT in the same order directed the Board as following.

*"The Original Application No.82/2022/EZ is disposed of with a direction to the State Pollution Control Board, Odisha, to re-visit the Environmental Compensation computed by it and carry out fresh computation in the light of the observations and directions given by us hereinabove."*



## Record Of Proceedings

In view of the above order, the Method of computation of Environmental was reassessed taking into account past violation by M/S Visa Coke Ltd. as observed by the Board during its inspection on 5<sup>th</sup> and 26<sup>th</sup> October 2022. Based on the above inspection, a direction was issued on 21.12.2021 to the unit for the following non-compliances.

1. Though there was no rainfall on the day of inspection, still seepage water was discharged to outside through Culvert No. 2 & 3.
2. Part of internal roads was found to be in damaged condition and accumulation of dust was found near coal transfer points leading to fugitive emission during plying of vehicles.
3. Some portion of the coal at southwest corner of the stack yard was found to be stored openly without any dyke wall and garland drain. The dyke wall of the drain near the connecting point with SRTS was found to be unreasonably low height which may cause overflow.
4. A part of the unprocessed coal is stored in open without any cover shed.

Examination of analysis report from December 2017 till last inspection shows that, there was no discharge of processed effluent, and the parameters of surface runoff were also observed to be within the prescribed standard. Similarly, the monitoring of air emissions results was also examined and observed that the emissions are complying with the standards most of the time. However, it was also observed that, the Ambient Air Quality did not confirm to the standard in a few occasions, which indicates that, there is a lack of operational control in managing fugitive dust.

The unit, M/S Visa Coke Ltd. Was called for a personal hearing on 05.01.2024 to express the revised compensation. The representative of M/s Visa Coke Limited submitted during the hearing that they have followed the consent conditions, all the time, diligently. The lapses pointed out by the inspecting team during the inspection on 5<sup>th</sup> October and 26<sup>th</sup> October 2021 are only operational lapses. The road conditions deteriorate overtime, and it gets repaired from time to time. Similarly, coal in the stockyard is also removed from time to time and taken to coke oven battery for coke making. Storage of coal outside are thus temporary in nature. Furthermore, there are adequate facility of water sprinkling and spraying to prevent dust.

On the issue of discharge M/s Visa Coke Limited submitted that they are discharging the runoff water after treatment in a surface Runoff Treatment System (SRTS) and the discharge quality

conforms to the standards prescribed by the Board vide its Consent Order No.2871, issued vide 3229 Dt.29.03.2019 which was valid from 01.04.2019 to 31.03.2023.

**Decision Taken**

After detailed deliberation and considering the order of Hon'ble NGT dated 11.05.2023, it was decided that Environmental compensation shall be imposed on M/S Visa Coke Ltd. For the period prior to issue of direction by the Board, which was later complied by the unit. For further clarity the sequence of events, as observed from the records, are summarized as following.

- 20.09.2021 - Complaint was made by the petitioner.
- 05.10.2021 - Plant was inspected by Regional Officer
- 26.10.2021 - Plant was inspected by Regional Officer again.
- 21.12.2021 - Direction was issued by the Board for an action plan to rectify the defects

Since no previous record of violation could be found, therefore, the non-compliances observed during the inspections of 5<sup>th</sup> and 26<sup>th</sup>, October is construed to have been continuing since 20.09.2021 (Date of Complaint). These violations continued till the unit was directed to take appropriate remedial measures. Considering the above, the past violation period was determined to be continuing from 20.09.2021 till 21.12.2021, for 93 days, inclusive of start and end date of non-compliance. Therefore, the value of 'N' was taken as 93 and EC was computed using the "Methodology for assessing environmental compensation and action plan to utilize the fund." The Environmental Compensation amount was worked out to be Rs.27,90,000/- (Rupees twenty seven lakhs and ninety thousand only) for the past violation. The detailed calculation sheet is attached as Annexure-I

The meeting ended with a vote of thanks to the Chair.

  
MEMBER SECRETARY

PIO...

Memo No. 536 Date 10.01.2024

Copy forward to the Regional Officer, SPCB, Kalinganagar for information and necessary action.

CHIEF. ENV. ENGINEER (M)

Memo No. 537 Date 10.01.2024

Copy forward to the Legal Consultant / Sr. Law Officer (L-II), SPC Board, Odisha for information and necessary action.

CHIEF. ENV. ENGINEER (M)

Memo No. 538 Date 10.01.2024

Copy forwarded the Managing Director, M/s Visa Coke Limited, Kalinganagar Industrial Complex, At/PO: Jakhapura, Dist: Jajpur, Pin-755026, E-mail: compliance@visacoke.com for information and necessary action.

CHIEF. ENV. ENGINEER (M)

1565



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## STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII,  
Bhubaneswar - 751 012, INDIA

### ATTENDANCE SHEET FOR PERSONAL HEARING OF M/S VISA COKE LTD., KALINGANAGAR INDUSTRIAL COMPLEX, JAJPUR

Venue: Conference Hall, SPC Board, Odisha, Bhubaneswar

Date & Time: 05.01.2024 :: 04.00 PM

Sl. No.	Name & Designation of the Participant	Organisation	Signature
1.	Dr. K. Murugesan, IFS Member Secretary	SPCB, Odisha	<i>[Signature]</i> 05/01/24
2.	Dr. N. R. Sahoo, Chief Env. Engineer	SPCB, Odisha	<i>[Signature]</i> 05/01/24
3.	Er. S. K. Sahu, Addl. Chief Env. Engineer	SPCB, Odisha	<i>[Signature]</i> 5/1/2024
4.	Shri B. P. Pattajoshi, Legal Consultant	SPCB, Odisha	<i>[Signature]</i> 05.1.24
5.	Er. P. K. Behera, Regional Officer	Regional Office, SPCB, Kalinganagar	<i>[Signature]</i> 05.01.24
6.	Er. B. K. Sethi Sr. Env. Engineer	SPCB, Odisha	<i>[Signature]</i> 05.01.2024
7.	Shri S. K. Kuanr, Sr. Law Officer (L-II)	SPCB, Odisha	<i>[Signature]</i> 05/01/2024
8.	Ms. Subhadra Majhi, Asst. Env. Scientist	SPCB, Odisha	<i>[Signature]</i> 05.01.2024
9.	Shri Manoj Kumar, Director	M/s Visa Steel Ltd., Kalinganagar, Industrial Complex, Jajpur	<i>[Signature]</i>
10.	Shri Vikash Kumar Das, Head (Operation)	M/s Visa Coke Ltd., Kalinganagar, Industrial Complex, Jajpur	<i>[Signature]</i>
11.	Shri Rajesh Chandra, AGM (EHS)	M/s Visa Steel Ltd., Kalinganagar, Industrial Complex, Jajpur	<i>[Signature]</i>
12.	Shri Jitendra Kumar Sahoo, Manager (EHS)	M/s Visa Coke Ltd., Kalinganagar, Industrial Complex, Jajpur	<i>[Signature]</i> 05/01/2024

**Re-assessment of Environmental Compensation as per the Methodology developed by CPCB for in the matter of the OA No.82/2022/EZ in the matter of Kalinga Nagar Paribesh Surakhya Samiti Vs. State of Odisha and Ors.**

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The in-house committee of CPCB has finalised the Environmental Compensation based on Polluter Pay Principle. The environmental compensations shall be calculated based on the following formula:

$$EC = PI \times N \times R \times S \times LF$$

Where, EC is Environmental Compensation in (Rs.)

PI = Pollution Index of industrial sector. The average pollution index of 80, 50 & 30 may be considered for red, orange, and green category of industries, respectively.

N = Number of days of violation took place in the period between the day of violation observed / due date of direction of compliance and the day of compliance verified by SPCB/CPCB/PCC.

R = Factor in Rupees (Rs.) for deriving the EC, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of violation.

S= Factor for scale of operation which could be based on small/ medium/ large industry categorization, which may be 0.5 for micro or small, 1.0 for medium and 1.5 for large units.

LF = Location Factor. LF is based on the population of city / town and location of the industrial unit. LF will be 1.0 in case of the unit is located more than 10 km from municipality boundary. LF is also presumed as 1.0 for city/town having population less than 1 million.

The formula incorporates the anticipated severity of environmental pollution in terms of Pollution Index, duration of violation in terms of number of days, scale of operation in terms of micro & small/medium/large industry and location in terms of proximity to the large habitations.

In the present context, the parameters of the above equation as follow:

PI = The pollution index can be considered as 80 taking the coke oven plant is coming under red category as per sl. no 19 of Board's order no. 8333 dtd. 11.07.2018.

N = The number of days is calculated from the date of detection of non-compliances to the date of compliance verification. Hence in the present case, the date of detection of non-compliance is 20.09.2021 (date of complaints) and the date compliance verification is 21.12.2021 (date of issue of direction issued by the Board). The total nos. of days violated is 93 inclusive of both days.

R = It is considered as 250, as the Environmental Compensation, as suggested in the methodology

in case of violation. S = 1.5 for large unit

LF = 1.0 as the town having population less than 1 million.

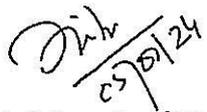
EC for one day =  $PI \times N \times R \times S \times LF = 80 \times 1 \times 250 \times 1.5 \times 1.0 = \text{Rs.}30,000/-$ .  
(Rupees Thirty Thousand only).

The Environmental Compensation for the past violation period of 93 days in the following manner is re-estimated follows;

$$\begin{aligned} \text{Environmental Compensation (EC)} &= PI \times N \times R \times S \times LF \\ &= 80 \times 93 \times 250 \times 1.5 \times 1 \\ &= \text{Rs.}27,90,000/- \end{aligned}$$

As per the CPCB in-house committee report in any case, the minimum Environmental Compensation shall be Rs.10,000/- per day for the red category industries. Since, in this case, the daily environmental compensation comes out to be Rs.30,000/-, the environmental compensation may be levied on the basis of higher value for the past violation period of 93 days which is estimated to be Rs.27,90,000/- (Rupees Twenty Seven Lakh and Ninety Thousand Only).

  
05.01.2024  
Addl. Chief Env. Engineer

  
25/01/24  
Chief Env. Engineer

**Inspection Report of M/s Visa Coke Ltd.  
Kalinganagar Industrial Complex, Jakhapura, Jajpur**

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The coke oven plant of M/s Visa Coke Ltd. at Kalinganagar Industrial Complex, Jakhapura in the district of Jajpur was inspected on 03.01.2024 and necessary air and water quality monitoring was carried out on 02.01.2024 & 03.01.2024 in pursuance to the order of Hon'ble NGT in the matter of OA No.82/2022/EZ, Kalinganagar Paribesh Surakhya Samiti Vs. State of Odisha of dated 11.05.2023 and 07.12.2023. Shri Vikash Das, Head (Operation), Shri Rajesh Chadra, AGM (EHS), Shri Subash Chandra Das, Divisional Manager (EHS), Shri Anshuman Mund, Manager (Environment) and Shri Jitendra Kumar Sahoo, Manager (EHS) of the industry were present during the inspection.

The following Board Officials carried out the inspection and monitoring.

Inspection on 03.01.2024 : Shri Sitikantha Sahu, Addl. Chief Env. Engineer  
Shri Pramod Kumar Behera, Regional Officer, Kalinganagar  
Shri Madan Mohan Sahu, Dy. Env. Engineer, RO, Kalinganagar  
Ms. Subhadra Majhi, Assistant Env. Scientist

Monitoring on 02.01.2024 : Shri Soumendra Sahoo, Asst. Env. Scientist  
and 03.01.2024 Shri Satya Swarup Dwivedi, Jr. Scientific Assistant

**Background:**

While disposing of OA No. 82/2022/EZ, Kalinga Nagar Paribesh Surakhya Samiti Vs. State of Odisha, Hon'ble NGT passed an order on 11.05.2023 with following directions to the State Pollution Control Board.

- i. To re-visit the Environmental Compensation computed by the Board and carry out fresh computation in the light of the observations and directions given in the judgement and
- ii. To carry out fresh inspections of M/s Visa Coke Ltd. in the light of the directions given in the Judgement to find out the additional facts raised by the applicant in subsequent affidavits of dated 31.3.2023.

**Observations during inspection:**

The coke oven plant of M/s Visa Coke Ltd. is a non-coverry type coke oven plant based on heat recovery technology. The coke oven is having 8 nos. of batteries with 88 nos. of ovens (11 nos.

of ovens in each battery). Battery no.1 to 4 are connected to boiler no.1 & 2 of 24.5 TPH capacity each with common stack of 70 mtr. Similarly battery no.5 to 8 are connected to boiler no.3 & 4 of 24.5 TPH capacity each with common stack of 70 mtr. The heat so generated from the coke oven plant is utilised to generate steam in the WHRB. The Consent to Operate of M/s Visa Coke Ltd. is valid upto 31.03.2024 for production of Low Ash Metallurgical (LAM) Coke of 4,00,000 Metric Tonne per Annum.

The following observations were made with respect to each issue raised by the applicant of above case in the subsequent affidavit of dated 31.03.2023.

Sl. No.	Issues Raised by the Applicant and Observations on the day of Inspection																			
1.	<p><b>Issues Raised:</b></p> <p>Continuous discharge of untreated black coloured and oily coated wastewater of M/s Visa Coke Ltd. through three different locations in a stretch of 100 mtrs. through holes in boundary wall of M/s Visa Coke Ltd. opposite to Hanuman Temple.</p> <p><b>Observation:</b></p> <p>The coke oven plant of M/s Visa Coke Ltd. is operating within the premises of M/s Visa Steel Ltd. at Kalinganagar Industrial Complex, Jajpur. The plant is surrounded by Raw Material Handling Station (RMHS), DRI Plant, Ferro Alloys Plant No.1, Blast Furnace of M/s Visa Steel Ltd. on South, West &amp; North side and colony &amp; guest house on the East side. M/s Visa Steel Ltd. has obtained the permission for drawl of 6,000 m<sup>3</sup>/day of water from Brahmani river through IDCO supply, including that of the water requirement of M/s Visa Coke Ltd. It was found from the record that the average daily fresh water received from IDCO is 4750 m<sup>3</sup> during December, 2023. This water is treated in their Raw Water Treatment Plant (RWTP) and used by both M/s Visa Steel Ltd. and M/s Visa Coke Ltd.</p> <p>The water requirement of the coke oven plant is as follows:</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Purpose of Use</th> <th>Quantity in m<sup>3</sup>/day</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process</td> <td>Nil</td> </tr> <tr> <td>2.</td> <td>Quenching of coke</td> <td>500</td> </tr> <tr> <td>3.</td> <td>Dust suppression and gardening</td> <td>102</td> </tr> <tr> <td>4.</td> <td>Cooling water for boiler</td> <td>48</td> </tr> <tr> <td colspan="2" style="text-align: right;">Total</td> <td>650</td> </tr> </tbody> </table>		Sl. No.	Purpose of Use	Quantity in m <sup>3</sup> /day	1.	Process	Nil	2.	Quenching of coke	500	3.	Dust suppression and gardening	102	4.	Cooling water for boiler	48	Total		650
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Sl. No.	Issues Raised by the Applicant and Observations on the day of Inspection
	<p>The unit has adopted wet quenching method for quenching of hot coke through quenching tower in quenching yard. The quenching water mostly gets evaporated and balance water is recycled through sedimentation process in a closed circuit through two nos. of RCC settling tanks of 242.5 m<sup>3</sup> capacity each. The settled water from these two settling tanks is taken to settling tank no.3 of same 242.5 m<sup>3</sup> capacity. The settled water from settling tank no.3 along with desired fresh water from RWTP and recycled water from SRTS is used for quenching and the entire water circuit is in a close loop and no wastewater from the quenching process is discharged to outside.</p> <p>The cooling water of the boiler is also completely recycled. Hence, the industry has made the arrangement for complete recycle and reuse of water in the process.</p> <p>The area of M/s Visa Coke Ltd. is 25 Ac., out of which plant built-up area is 12.85 Ac. and balance 12.15 Ac. is vacant. The surface runoff from the plant built-up area is channelised to the Surface Runoff Treatment System (SRTS) of 250 KLD for treatment. The SRTS comprises of Bar Screen, Oil &amp; Grease Trap, Equalization Tank, Flash Mixture, Tube Settler, Filter Feed Tank, Activated Sand &amp; Carbon Filter and Phenol Remover Tanks. The treated water of SRTS is used for dust suppression, gardening and quenching. The excess treated water from SRTS during heavy rains is channelised to the rainwater reservoir of 5,00,000 m<sup>3</sup> capacity situated within the premises of M/s Visa Steel Ltd.</p> <div data-bbox="906 349 1311 891" data-label="Image"> </div> <p data-bbox="922 902 1295 925" style="text-align: center;">SETTLING ARRANGEMENT OF QUENCHING</p> <div data-bbox="804 1146 1332 1541" data-label="Image"> </div> <p data-bbox="1034 1543 1104 1565" style="text-align: center;">SRTS-II</p>

Sl. No.	Issues Raised by the Applicant and Observations on the day of Inspection
	<p>Earlier the surface runoff from the vacant area during heavy rain was discharged to outside through Culvert No.2 and Culvert No.3 situated towards easter boundary of M/s</p> <div style="display: flex; justify-content: space-around;"> <div data-bbox="336 432 871 857"> <p style="text-align: center;">SETTLING TANK NEAR CULVERT-2</p> </div> <div data-bbox="887 432 1305 857"> <p style="text-align: center;">SETTLING TANK NEAR CULVERT-3</p> </div> </div> <p>Visa Steel Ltd. The industry has now provided two nos. of RCC settling tanks near Culvert No.2 and 3 of 150 m<sup>3</sup> capacity each with complete recirculation system. The water from these two additional tanks is recycled back to the SRTS-II of coke oven plant for treatment and reuse. There was no discharge of any wastewater from Culvert No.2 &amp; 3 to outside on the day of inspection.</p> <p>The water balance of M/s Visa Coke Ltd. is attached as Annexure-I.</p>
2.	<p><b>Issues Raised:</b></p> <p>The blackish water having coal dust is discharged to Ganda Nallah through agricultural lands. Local farmers have expressed their concern in the local media about the damage of their agricultural land by discharge of wastewater from Visa Group of industries, decline in productivity and skin irritation by the farmers while working in the field.</p> <p><b>Observation:</b></p> <p>As reported earlier, M/s Visa Coke Ltd. operates within the premises of M/s Visa Steel Ltd. and there is no physical boundary between these two establishments. Hence, there are many common facilities such as source of water, common raw water treatment system, transportation road and finally the treated water discharge outlets. The entire process and cooling water of M/s Visa Coke Ltd. and M/s Visa Steel Ltd. are treated as per the requirement in respective units, recycled and reused back in the process and</p>

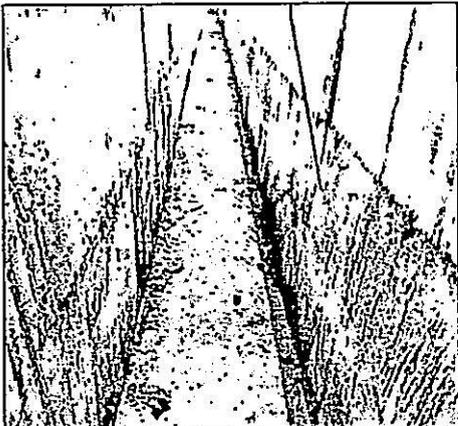
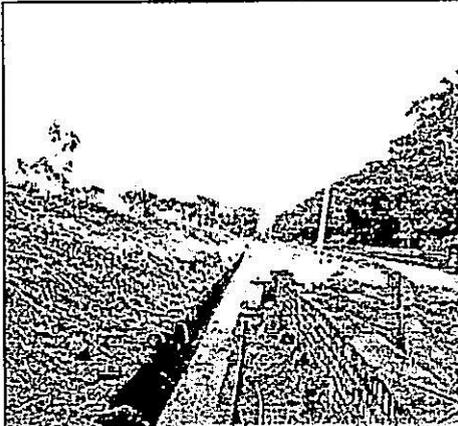
Sl. No.	Issues Raised by the Applicant and Observations on the day of Inspection
	<p>there is no discharge of any untreated / treated process water and cooling water to outside plant premises of M/s Visa Steel Ltd.</p> <p>As mentioned at Sl. No.1, the surface runoff generated during rain and the runoff generated during washing of floors of working area is treated in the Surface Runoff</p> <div style="display: flex; justify-content: space-around;"> <div data-bbox="341 517 817 1126"> <p><b>OUTLET NEAR CULVERT-1</b></p> </div> <div data-bbox="839 517 1302 1126"> <p><b>OUTLET NEAR CULVERT-2</b></p> </div> </div> <p>Treatment Plant (SRTS-II) of 250 KLD capacity of M/s Visa Coke Ltd. and reused for dust suppression, gardening and quenching of coke. Similarly, the surface runoff collected from plant area of M/s Visa Steel Ltd. is treated in SRTS-I of 4,400 KLD capacity and reused for different purposes. The excess treated surface runoff during heavy rains is discharged to outside through gravity on the eastern side of the boundary</p> <div style="display: flex; justify-content: space-around;"> <div data-bbox="346 1408 823 1751"> <p><b>OUTLET NEAR CULVERT-3</b></p> </div> <div data-bbox="847 1408 1305 1751"> <p><b>OUTLET NEAR CULVERT-4</b></p> </div> </div> <p>wall of M/s Visa Steel Ltd. as a whole. M/s Visa Steel Ltd. has been allowed to discharge surface runoff after treatment in SRTSs through Culvert No.1 and to</p>

Sl. No.	Issues Raised by the Applicant and Observations on the day of Inspection
	<p>discharge surface runoff from entire vacant area through Culvert No.2, 3 &amp; 4 in the Consent to Operate order of M/s Visa Steel Ltd. (Consent Order issued vide Board's letter No.4419, dated 22.03.2023, which is valid upto 31.03.2025). On the day of inspection, it was observed that there was no discharge of any wastewater from the plant premises through Culvert No.1, 2, 3 &amp; 4 to outside.</p>
3.	<p><b>Issues Raised:</b></p> <p>The report of District Agriculture Officer dated 28.08.2020 and OUAT report dated 07.08.2020 and report of CDMO, Jajpur dated 28.10.2020 in respect of M/s Visa Steel Ltd. are not enough to cover up the non-compliances of 2021 and 2022.</p> <p><b>Observation:</b></p> <p>State Pollution Control Board, Odisha is not authorised to give any comments on the expert reports of Chief District Agriculture Officer, Jajpur on damage to agricultural land and Chief District Medical Officer, Jajpur on health implication due to discharge of effluent from M/s Visa Coke Ltd. Moreover, these reports have been placed before Hon'ble NGT for kind perusal and necessary order.</p>
4.	<p><b>Issues Raised:</b></p> <p>Out of total 20,000 MT of coke, 1,000 MT is covered under shed which indicates 95% of coal is stored openly without any shed in an area of 12 Acres. The Google Earth image of dated 04.02.2021 and 06.12.2022 confirms that a small area is having a covered shed and most of the area is open and partly covered with tarpaulin. Tarpaulin cover cannot be a substitute for the covered shed in case of wind and rain.</p> <p><b>Observation:</b></p> <p>The following condition has been imposed in the Consent to Operate order of M/s Visa Coke Ltd. (Special Condition No.14 of CTO order).</p> <p><i>"Coal shall be stored under shed and in case of open storage, the coal stackyards shall be provided with adequate dust suppression measures to prevent wind borne fugitive emission. Toe wall of adequate height shall be provided all around the stackyard to prevent flow of wash out during rain."</i></p> <p>The industry uses coking coal to produce LAM Coke in the non-recovery type of coke oven plant. The specific coal consumption for the coke oven plant is 1.43 (for</p>

Sl. No.	Issues Raised by the Applicant and Observations on the day of Inspection
	<p>production of 1 Tonne of coke, the coal consumption is 1.43 Tonne). The average coal consumption of the plant is 1,200 Tonne/day. In order to store the coal for daily production of coke, the industry has provided a coal stockyard of 340 m. (L) x 80 m. (W) i.e. 6.72 Ac. The unit has made the floor of the coal stockyard concreted with parapet wall and garland drain around the stockyard around all three sides except one side towards common boundary with M/s Visa Steel Ltd. Inside the coal stockyard they have provided a coal shed having 2 compartments of 10,000 Tonne capacity each. The size of the coal shed is 80 m. (L) x 30 m. (W).</p> <p>The average monthly coal stock in the coal stockyard is 26,385 Tonne as verified from the record. The coal and coke stocks from January, 2023 to December, 2023 is attached as Annexure-II. On the day of inspection, the coal stock in the coal stockyard was 36,000 Tonne, out of which 13,000 Tonne was kept inside the shed and 23,000 Tonne</p> <div style="display: flex; justify-content: space-around;"> <div data-bbox="336 909 804 1245"> <p><b>Note cam lite</b>  Address : Jajpur Odisha India  Latitude : 20.9395829  Longitude : 85.05838048  Altitude : 45.0 meter  Date : 01/03/2024 11:36 AM  Accuracy : 3.7908925 meter  Time zone : GMT+05:30  Note : M/s VISA COKE coal stockyard</p> </div> <div data-bbox="815 909 1299 1245"> <p><b>Note cam lite</b>  Address : Jajpur Odisha India  Latitude : 20.9395829  Longitude : 85.05838048  Altitude : 45.0 meter  Date : 01/03/2024 11:36 AM  Accuracy : 3.7908925 meter  Time zone : GMT+05:30  Note : M/s VISA COKE coal stockyard shed</p> </div> </div> <p style="text-align: center;"><b>COAL STOCKPILES WITH TARPULIN COVER</b>                      <b>COAL STOCK INSIDE THE COAL SHED</b></p> <p>outside the shed. There were 2 piles of coal inside the shed whereas, there were 4 piles imported coking coal (Australian, Russian, USA and Illawarra). It was found that all the 4 piles of coal outside the shed were covered with tarpaulin. It was observed that one small stockpiles of non-coking coal of power plant of M/s Visa Steel Ltd. was stacked with tarpaulin cover and 2 piles of open coke stock inside the coal stockyard, stacked openly. However, the fugitive emission from coke handling is minimal compared to coal handling. To meet the daily requirement of coal, the tarpaulin is uncovered and coal is transported to the coal hopper by Hyva and loader.</p> <p>In order to suppress fugitive dust during handling of coal, the industry has installed 6 nos. of manually operated rain gun type water sprinklers, 29 nos. of roadside fixed type water sprinklers from crusher building to learning centre and 3 nos. of 12 KL capacity water tankers.</p>

Sl. No.	Issues Raised by the Applicant and Observations on the day of Inspection													
5.	<b>Issues Raised:</b>													
	<p>There is so much of dust generation due to plying of vehicles on poor internal roads and accumulated coal dust on the roads which is evident from Google Earth image as well as Geotag photographs indicated visibility of plant on air is so poor. In such a situation how could ambient air quality meeting prescribed standard.</p>													
	<b>Observation:</b>													
	<p>The industry has provided 2,375 m. of internal road for transportation of raw material and finished product. Out of 2,375 m., 250 m. is concreted and remaining 2,125 m. is black topped. The repair and maintenance of damaged internal road is a regular affair.</p>													
	<p>As mentioned at Sl. No.4, the industry has installed 29 nos. of roadside sprinklers from crusher building to learning centre to prevent road dust during transportation by heavy vehicles. In addition to this, the industry has engaged 3 nos. of 12 KL capacity water tankers for dust suppression on road.</p>													
	<p>The ambient air quality monitoring was carried out for 24 hours from 02.01.2024 to 03.01.2024 near learning centre adjacent to CAAQMS No.3 and near office building of M/s Visa Coke Ltd. to verify the ambient air quality status of M/s visa Coke Ltd. The monitoring result is presented below. Copy of the AAQ monitoring report is attached as Annexure-III.</p>													
	<table border="1"> <thead> <tr> <th data-bbox="325 1267 384 1328">Sl. No.</th> <th data-bbox="392 1267 1070 1328">Locations</th> <th data-bbox="1078 1267 1286 1328">Parameters (PM<sub>10</sub> (µg/M<sup>3</sup>))</th> </tr> </thead> <tbody> <tr> <td data-bbox="325 1346 384 1413">1</td> <td data-bbox="392 1346 1070 1413">AAQ Monitoring conducted at the Boundary near Learning Centre adjacent to CAAQMS No.3</td> <td data-bbox="1078 1346 1286 1413">89</td> </tr> <tr> <td data-bbox="325 1424 384 1491">2.</td> <td data-bbox="392 1424 1070 1491">AAQ Monitoring conducted at the Boundary near Office Building of M/s Visa Coke Ltd.</td> <td data-bbox="1078 1424 1286 1491">85</td> </tr> <tr> <td colspan="2" data-bbox="325 1503 1070 1547" style="text-align: right;"><b>Standard</b></td> <td data-bbox="1078 1503 1286 1547"><b>100.0</b></td> </tr> </tbody> </table>		Sl. No.	Locations	Parameters (PM <sub>10</sub> (µg/M <sup>3</sup> ))	1	AAQ Monitoring conducted at the Boundary near Learning Centre adjacent to CAAQMS No.3	89	2.	AAQ Monitoring conducted at the Boundary near Office Building of M/s Visa Coke Ltd.	85	<b>Standard</b>		<b>100.0</b>
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<b>Standard</b>		<b>100.0</b>												
	<p>The industry has also installed 4 nos. of Continuous Ambient Air Quality Monitoring Stations (CAAQMS) at Guest House (CAAQMS-1), near Raw Water Treatment Plant (CAAQMS-2), near Learning Centre (CAAQMS-3) and at Power Plant (CAAQMS-4) to find out the overall ambient air quality in the entire M/s Visa Steel Ltd. and all online stations are connected to Board's server. CAAQMS-3 falls within the premises of coke oven plant. It is found from the Board's Server that the monthly average of PM<sub>10</sub> concentration at CAAQMS-3 for last 6 months and daily average for December, 2023</p>													

Sl. No.	Issues Raised by the Applicant and Observations on the day of Inspection
	is within the prescribed standard. Copy of the online ambient air quality result of CAAQMS-3 is attached as Annexure-IV.
6.	<p><b>Issues Raised:</b></p> <p>No clear-cut evidence on generation and discharge of seepage water as there has been no hydrological study to draw a conclusion. Seepage water cannot be blackish with oil content after its passes through various strata of soil.</p> <p><b>Observation:</b></p> <p>There is seepage of ground water on to the surface at two locations near DM Plant area of power plant and rolling mill area of M/s Visa Steel Ltd. Since this area falls within the premises of M/s Visa Steel Ltd. and this seepage water does not enter the premises of M/s Visa Coke Ltd., the matter was not investigated. However, it was informed by the plant representative that about 800 to 1,000 m<sup>3</sup>/day of seepage water generated from these two locations is channelised to their reservoir of 5,00,000 m<sup>3</sup> capacity and the same is used in power plant and other areas after treatment through RO system. There was no discharge of the seepage water to outside through any of the culverts on the day of inspection.</p>
7.	<p><b>Issues Raised:</b></p> <p>Since the seepage water is not being collected and used to meet various requirement and fresh water is sourced drawl from river Brahmani, the theory of seepage water is misleading and false.</p> <p><b>Observation:</b></p> <p>This has been explained at Sl. No.6.</p>
8.	<p><b>Issues Raised:</b></p> <p>Discharge of water in the name of seepage water is causing skin irritation in the farmers and the fact is being managed by report of Medical Officer.</p> <p><b>Observation:</b></p> <p>State Pollution Control Board, Odisha is not authorised to give any comments on the expert reports of Chief District Medical Officer, Jajpur on health implication due to discharge of effluent from M/s Visa Coke Ltd.</p>

Sl. No.	Issues Raised by the Applicant and Observations on the day of Inspection
9.	<p><b>Issues Raised:</b></p> <p>The photographs of 15.01.2023 indicates that there is wastewater inside the coke oven plant which is against the claim of the industry maintain zero discharge.</p> <p><b>Observation:</b></p> <p>As stated above, since this is a non-recovery type coke oven plant, there is no water required for process. The quenching water and cooling water is completely recycled. The industry has provided 3 nos. of settling tanks for recycling of quenching water. The surface runoff from the plant area is collected through two drains and taken to SRTS-II for treatment. The surface runoff generated from coke stockyard is taken to SRTS-I of</p> <div style="display: flex; justify-content: space-around;"> <div data-bbox="352 763 810 1377">  <p data-bbox="518 1189 810 1377"> <b>Note cam lite</b>                      Address: Jajpur, Odisha, India                      Latitude: 20.94017273°                      Longitude: 85.06014026°                      Altitude: 31.0 meter                      Date: 01/03/2024, 12:30 PM                      Accuracy: 3.7900925 meter                      Time zone: GMT+05:30                      Note: M/s VISA COKE garland drain R/RMS                 </p> </div> <div data-bbox="837 763 1295 1377">  <p data-bbox="1005 1189 1295 1377"> <b>Note cam lite</b>                      Address: Jajpur, Odisha, India                      Latitude: 20.94058789°                      Longitude: 85.06411434°                      Altitude: 32.0 meter                      Date: 01/03/2024, 12:39 PM                      Accuracy: 3.7900925 meter                      Time zone: GMT+05:30                      Note: M/s VISA COKE stormwater drain                 </p> </div> </div> <p data-bbox="359 1388 798 1411" style="text-align: center;">DRY GARLAND DRAIN AROUND COAL STOCKYARD</p> <p data-bbox="869 1388 1276 1444" style="text-align: center;">STAGNANT WATER IN THE DRAIN LEADING TO SRTS-II</p> <p>M/s Visa Steel Ltd. It was found that there was no stagnant water in the garland drain around the coal stockyard and coke stockyard. However, it was found that there was stagnant water for a length of 100 m. in the drain connected to SRTS-II. This was basically due to non-cleaning of drains regularly.</p> <p>There was presence of water in the three settling tanks of quenching yard and different units of SRTS-II which might have been captured in the photograph. However, there was no discharge of quenching water / treated surface runoff from SRTS-II to outside on the day of inspection.</p>

Sl. No.	Issues Raised by the Applicant and Observations on the day of Inspection
10.	<p><b>Issues Raised:</b></p> <p>The SRTS of 250 KLD capacity is inadequate considering the area and rainfall inside. 48 mm rainfall is recorded on 20.07.2020 and considering the total area 25 Ac, the surface runoff is estimated around 48 lakhs ltr. whereas the SRTS is of only 2.5 lakh ltr. Further, it was found non-functional during inspection of MoEF &amp; CC.</p> <p><b>Observation:</b></p> <p>The surface runoff generated from the plant area i.e. 12.85 Ac. during rain is collected through garland drains provided around the plant area and the same is taken to the SRTS-II of 250 KLD capacity through two drains. This SRTS-II was installed in 2017. The industry has designed the capacity of the SRTS-II based on the rainfall data collected from Danagadi Block Office for 10 years from 2008 to 2017. The SRTS-II was designed based on maximum monthly rainfall data of 664 mm occurred during August, 2011. The surface runoff was quantified based on the following formula:</p> <p>Quantity of surface runoff = <math>C \times I \times A</math></p> <p>Where,</p> <p>C = Coefficient of runoff  I = Rainfall intensity, m  A = Catchment area, m<sup>2</sup></p> <p>They have considered different runoff coefficient for different type of structures i.e. 0.85 for building area and 0.65 for open area such as road, paved stockyard. As per the design, the average daily surface runoff was worked out to 935 m<sup>3</sup> / day and the average hourly surface runoff was estimated to be 38.96 m<sup>3</sup>/hr. Considering the maximum continuous rainfall for 5 hours, the total quantity of surface runoff collected from plant area of M/s Visa Coke Ltd. was estimated to be 195 m<sup>3</sup>/day i.e. 195 KLD, whereas the industry has provided the SRTS-II of 250 KLD capacity on higher side. The copy of the rainfall data for 10 years and estimation of quantum of surface runoff generated from the plant area of M/s Visa Coke Ltd. is attached as Annexure-V.</p> <p>On the day of inspection, as there was no rainfall for past few days, the SRTS-II was not in operation. As mentioned earlier, there was stagnant water in one of the drain leading to the SRTS-II. Hence, the industry was asked to pump the stagnant water from the drain into the SRTS-II to ascertain the efficiency of the treatment system. The</p>

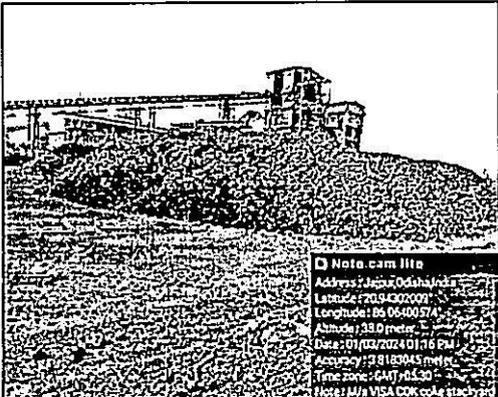
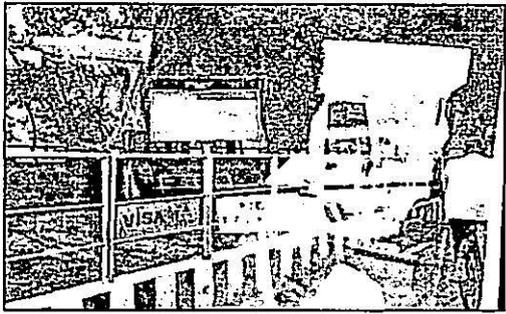
Sl. No.	Issues Raised by the Applicant and Observations on the day of Inspection
	<p>SRTS-II was operated for 5 hours for stabilisation and to maintain the retention time of the treatment system. Two nos. of water samples were collected from the stagnant water in the inlet drain leading to SRTS-II and at the outlet of SRTS-II on 03.01.2024 to find out the water quality as well as the efficacy of SRTS-II. The operation of the SRTS-II was stopped after sampling and the treated water was taken to Settling Tank No.3 of coke quenching area. It is revealed from the wastewater analysis report that the effluent parameters are within the prescribed standard. The water analysis report is attached as Annexure-VI.</p>
11.	<p><b>Issues Raised:</b></p> <p>The unit does not have greenbelt of 33 % as required. The claim of green belt in an area of 7 Ac. is unsubstantiated considering the coal handling is spread in more than 14.77 Ac., while the total area is only 25 Ac. As such in their own admission they are still to achieve the desired green belt area as per the norms even after 15 years of operation of the plant.</p> <p><b>Observation:</b></p> <p>The area of the industrial premises of M/s Visa Coke Ltd. is 25 Ac., out of which plant area is 12.85 Ac. and vacant space is 12.15 Ac. It was found from their plantation record that they have so far covered of 7.494 Ac. under plantation which is 30% of the total area of M/s Visa Coke Ltd. During 2012-13 to 2022-23, the industry has planted 9,750 trees out of which 6,040 have survived. The plantation details as maintained by the industry is attached as Annexure-VII.</p>
12.	<p><b>Issues Raised:</b></p> <p>The villagers of Jakhapura have complaint about huge air and water pollution caused by Visa Coke and loss to agricultural land has been resented by the farmers.</p> <p><b>Observation:</b></p> <p>On the day of inspection, ambient air quality inside M/s Visa Coke Ltd. and stack monitoring in the common stacks attached to the boilers were carried out and attached as Annexure-III and Annexure-VIII respectively. It was found that the ambient air quality and the emission parameter through the stack were within the prescribed standard.</p>

Sl. No.	Issues Raised by the Applicant and Observations on the day of Inspection
	Similarly, on the day of inspection there was no discharge of any wastewater / surface runoff from the premises of M/s Visa Coke Ltd. to outside the factory premises. The wastewater analysis report of SRTS-II (Annexure-VI) also shows the effluent parameters to be within the prescribed standard.

In addition to the above observations pertaining to the issues raised by the applicant in his subsequent affidavit, the following observations were also made in compliance to the special conditions imposed in the Consent to Operate order issued to M/s Visa Coke Ltd. vide Board's letter No.4494, dated 23.03.2023, which is valid upto 31.03.2024.

Sl. No.	Special Conditions	Observations
<b>Air Pollution Control</b>		
1.	The emission of carbon monoxide shall not exceed 3 kg/ ton of coke produced.	The industry has agreed to maintain it.
2.	Emission from coke ovens shall be channelized through a tunnel of adequate length and size and finally emitted through a stack. Damper adjustment techniques shall be used to have optimum heat utilization and also to control the emission.	The hot flue gas from the coke oven plant is used in 4 nos. of Waste Heat Recovery Boilers (WHRB) of 24.5 TPH capacity each to generate steam. The outlets of Boiler-I & II are connected to a common stack of 70 m. height with installation of ID-fan of capacity 60,000 Nm <sup>3</sup> /hr, whereas outlets of Boiler-III & IV are connected to another common stack of 70 m. height with installation of ID-fan of capacity 60,000 Nm <sup>3</sup> /hr.
3.	The particulate matter emission from the stack attached to ovens shall not be less than 100 mg/ Nm <sup>3</sup> (corrected to 6% CO <sub>2</sub> ).	The stack monitoring was conducted on the day of inspection in both the stacks and the monitoring report is annexed as Annexure-VIII. The report indicates that the PM concentration in both the stacks remains within the prescribed standard.
4.	All the online continuous stack emission monitoring systems (CEMS) for measurement of particulate matter	The industry has installed two nos. of online continuous stack monitoring facilities. CEMS-I at Coke Oven Stack-1 (Flue Gas

Sl. No.	Special Conditions	Observations
	and gaseous pollutants shall be operated effectively and un-interruptedly. The online monitoring data so generated shall be transmitted to SPCB and CPCB sever on a continuous basis.	Tunnel after Boiler-I&II) and CEMS-II at Coke Oven Stack-2 (Flue Gas Tunnel after Boiler-III & IV) for measurement of PM and SO <sub>2</sub> . The online monitoring data of both stacks are transferred to SPCB server. The daily average online CEMS-I & II monitoring data as retrieved from Board's Server for the month of December, 2023 is attached as Annexure-IX. It is found from the monitoring report that the PM concentration remains within the prescribed standard of 100 mg/Nm <sup>3</sup> for all 31 days in both the stacks.
5.	Oven shall be provided with individual pressure control to ensure negative pressure throughout the cycle.	The industry has provided 156 nos. of pressure meters in 88 ovens to negative pressure inside the oven.
6.	Leakage in the ovens shall be sealed by suitable paste to avoid fugitive emission.	There was no leakages or fugitive emission from the coke oven area during inspection period. It was informed by the plant representatives that sealing strip of ceramic blanket is used at edges of door to prevent release of excess air from the oven and to avoid fugitive emission.
7.	Water sprinkling arrangement at the coke storage area shall be installed.	The industry has provided a coke stockyard of 240 m. x 40 m size to store LAM Coke. It was observed that about 35,000 Tonnes of coke was stored on concrete platform with parapet wall and garland drain around the stockyard. The coke is normally used in their blast furnace of M/s Visa Steel Ltd. Since, the blast furnace is not in operation the entire coke is now despatched outside.

Sl. No.	Special Conditions	Observations
		 <p data-bbox="963 763 1118 786" style="text-align: center;"><b>COKE STOCKYARD</b></p> <p data-bbox="783 797 1294 1211">The industry had installed 6 nos. of rain gun type water sprinklers at the coke storage area for dust suppression. However, they have removed all the rain guns since the moisture contain in the coke increases dur to water sprinkling and the coke became unsuitable for selling. The surface runoff from coke oven stackyard is channelised to SRTS-I of M/s Visa Steel Ltd.</p>
8.	<p data-bbox="320 1234 762 1451">The industry shall put up sign Boards at appropriate places and nomenclature the stacks as per the specification mentioned in the direction of the Board.</p>	<p data-bbox="783 1234 1294 1451">The industry has installed two nos. of sign boards at the entrance gate of the plant for M/s Visa Steel Ltd. and M/s visa Coke Ltd. showing online stack and AAQ monitoring results.</p>  <p data-bbox="874 1794 1198 1816" style="text-align: center;"><b>DISPLAY BOARD AT ENTRANCE GATE</b></p>

Sl. No.	Special Conditions	Observations
9.	Maintenance of all the pollution control devices shall be taken up during normal shut down. In case of failure of any air pollution control devices at any point of time, the fact shall be intimated to the Board immediately by Fax and immediate action shall be taken to resume the proper functioning of the devices.	As informed, the unit is regularly doing the maintenance work of all the pollution control devices.
10.	Inventory of at least 30% excess spare parts shall be in the store to meet emergency need of pollution control systems.	It is informed that excess spare parts are stored to meet emergency need of pollution control system.
11.	All raw materials, product and waste materials shall be transferred through covered vehicles without any spillage or leakages on the way. In case of any accidental spillage on the road, the materials/wastes shall be lifted by the industry and suitably disposed of in designated solid waste dumping area.	All the raw material and finished products are transported through roads. It was observed during inspection that the raw material is transported through covered vehicles and any spillage of raw material on the road is cleaned regularly.
12.	All sources of fugitive dust emission generated from material stack yards, material transfer points of conveyors, bottom of the bag filters and intermediate bin shall be fully enclosed.	The unit has installed dry fog & wet de-dusting system at coke cutter, screen & discharge chute of coke handling area and wet de-dusting system & water sprinklers at coal crusher, transfer points of coal conveyor, stack yard to control fugitive emission of coal handling area. During inspection those system were observed to be working satisfactorily. The AAQ monitoring results indicate the same.

Sl. No.	Special Conditions	Observations
13.	Coal shall be stored under shed and in case of open storage, the coal stack yards shall be provided with adequate dust suppression measures to prevent wind borne, fugitive emission. Toe wall of adequate height shall be provided all around the stack yard to prevent flow of wash out during rain.	This has been explained at Sl. No.4 of the observations made on the issues raised by the applicant.
14.	The ambient air quality shall conform to the National Ambient Air Quality standard as per the notification of MoEF dated 16 Nov 2009.	The ambient air quality monitoring was carried out for 24 hours from 02.01.2024 to 03.01.2024 near learning centre adjacent to CAAQMS No.3 and near office building of M/s Visa Coke Ltd. The AAQ monitoring report shows the PM <sub>10</sub> concentration at both the locations of monitoring is within the prescribed norm (Annexure-III).
15.	Approach roads and internal roads shall be completely blacktopped or concreted.	The industry has provided 2,375 m. of internal road for transportation of raw material and finished product. Out of 2,375 m., 250 m. is concreted and remaining 2,125 m. is black topped.
16.	Dust from approach roads and internal roads shall be removed every day and taken to dump site. The approach road and internal roads shall be cleaned periodically to avoid accumulation of dust and to control of fugitive dust emission during plying of vehicles.	The industry has deployed a team for regular cleaning of dust accumulated on internal roads. Besides this, in order to control fugitive emission on the roads during plying of vehicles, the industry has installed 29 nos. of roadside fixed type water sprinklers and engaged 3 nos. of 12 KL capacity water tankers.
17.	Accumulation of dust in the work zone and non-dumping area inside the factory premises shall be avoided. The	Manual cleaning was observed to be practiced by the industry in the work zone by

Sl. No.	Special Conditions	Observations
	work zone area shall be properly cleaned either manually or mechanically every day and the dust so collected shall be disposed off in the designated dump site.	a dedicated team. No accumulation of dust was found in work zone area.
<b>Water Pollution Control</b>		
18.	Under no circumstances there shall be discharge of any effluent to outside the factory premises.	This has been explained at Sl. No.1, 2 & 9 of the observations made on the issues raised by the applicant.
19.	The plant should be designed totally for zero discharge of effluent. A detail proposal to this effect shall be submitted to the Board.	This has been explained at Sl. No.1, 2 & 9 of the observations made on the issues raised by the applicant.
20.	The domestic effluents shall be suitably treated so as to meet the prescribed standard of the Board before discharge.	The industry has provided 3 nos. of STPs for treatment of domestic wastewater such as STP of 150 KLD for guest house, STP of 45 KLD for office & canteen building and STP of 45 KLD for township. The treated STP water is used for gardening.
21.	The industry shall put up sign Boards at the main gate and nomenclature the approved discharge outlets. The industry shall install electronic display Board in front of main gate to display the monitoring data, prescribed standard for public information.	The industry has installed online Effluent Quality Monitoring Station (EQMS) at the outlet of SRTS-I of M/s Visa Steel Ltd. The industry has made a provision to display the online monitoring result in the display board at the entrance gate. However, since there was no discharge through Culvert No.1, there was no display of effluent data in the board.
22.	The industry shall have a well-designed network of surface runoff drains supported with its collection and treatment facility before discharged to outside. Centralized collection and	The unit has constructed concrete drains around the coke oven plant area. All the drains are finally connected to SRTS-II for treatment of surface runoff collected during rain. The treated water is recycled and

Sl. No.	Special Conditions	Observations
	treatment facility, wherever practicable shall be implemented instead of decentralized facilities with more numbers.	utilized for quenching, gardening & road sprinkling purpose.
23.	The run-off water from the factory premises, coal & raw material stack yard and solid waste dumping area shall be adequately treated so as to meet the prescribed standard of the Board before discharged to outside/ reused.	This has been explained at Sl. No.1, 2 & 9 of the observations made on the issues raised by the applicant.
24.	Utmost care shall be taken to segregate the effluent carrying drains from surface runoff drainage network so as to prevent surface runoff contamination.	There is a well-developed drainage network system all around the plant to segregate the effluent carrying drains from surface runoff drainage network.
25.	Garland drains shall be cleaned periodically and excavated materials shall be dumped in the dump yard. Special attention shall be given before onset of monsoon.	It was observed during inspection that the garland drains around coal stockyard and coke stockyard were clean and there was no accumulation of water. Whereas, stagnant water was found in one of the drain leading to SRTS-II due to accumulation of dust on the bottom of the drain. Hence, the industry shall clean all the drains before onset of monsoon for free flow of water in the drains.
26.	Treated effluent from various process areas shall be recycled or reused in process to the maximum extent possible. The remaining quantity shall be utilized for sprinkling or roads and waste dump sites for dust suppression.	No effluent is generated from coke oven plant. Quenching water is channelized to Settling pits (3 stage) and again reused. The industry has provided a 250 KLD capacity SRTS to collect the runoff from the plant area during rain and treat the runoff for

Sl. No.	Special Conditions	Observations
	It can be used for gardening if found suitable.	further utilization in Quenching, dust suppression and plantation activities.
27.	Water harvesting structures of adequate numbers at appropriate locations shall be constructed to collect water in ponds for captive consumption. The structures shall be designed based on CPCB guideline.	The industry has made one rainwater harvesting structure for roof top rainwater of guest house inside the premises of M/s Visa Steel Ltd. near main gate.
28.	The industry is required to submit a water balance diagram, affix separate water meters at all intake points and at different consumption purposes.	The water balance of M/s Visa Coke Ltd. is attached as Annexure-I.
29.	Permanent type of high-pressure water spraying system with nozzles shall be installed for regular spraying of water on all roads, work zone and solid waste dumping area.	The industry has provided 6 nos. of rain gun type water sprinklers at coal stockyard, 29 nos. of roadside fixed type water sprinklers and engaged 3 nos. of 12 KL capacity water tankers to control fugitive emission in the plant premises.
30.	A pucca boundary wall shall be provided around the factory premises.	The plant has provided boundary wall on plant periphery of M/s Visa Steel Ltd.
31.	Surface runoff treatment system consisting of sedimentation through settling tanks/ ponds followed by high-rate clarification through clarifloculator / tube settlers shall be installed to meet the discharge norms and shall be completely recycled during dry season/ partly discharged specially during monsoon if unavoidable.	<p>The unit has provided a 250 KLD capacity Surface Runoff Treatment System (SRTS) which comprises of following units.</p> <ul style="list-style-type: none"> <li>• Bar Screen</li> <li>• Oil Grease Trap</li> <li>• Equalization Tank</li> <li>• Flash Mixture</li> <li>• Tube Settler</li> <li>• Filter Feed Tank</li> <li>• Activated Sand &amp; Carbon Filter</li> </ul>

Sl. No.	Special Conditions	Observations
		<ul style="list-style-type: none"> <li>• Phenol Removal Tanks</li> </ul> <p>Further the unit has constructed two RCC settling tanks near culvert no 2 and culvert 3 of capacity 150 m<sup>3</sup> each with recirculation system back to SRTS-II to prevent / reduce discharge of seepage water / excess rainwater to outside through culvert no 2 and 3 during heavy rain.</p>

#### Conclusion and Recommendation:

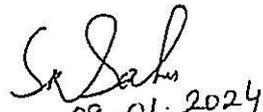
The inspection and air & water quality monitoring was restricted to M/s Visa Coke Ltd. in pursuance to the order of Hon'ble NGT of dated 11.05.2023 and 07.12.2023 in OA No.81/2022/EZ and the complaint by the Applicant is against M/s Visa Coke Ltd. even of M/s Visa Steel Ltd. operates inside M/s Visa Steel Ltd., both the industries having common boundary, common source of fresh water. common transportation road, common discharge points and even the air quality of one plant affects the other. During inspection every aspect of the Applicant in the additional affidavit and compliance to consent to operate conditions were verified. It was found that the process water and cooling water is completely recycled and reused, the surface runoff from plant area is treated in SRTS and reused, the surface runoff from vacant area is settled in two settling tanks & recycled back to SRTS and the excess surface runoff from vacant area during heavy rain from the settling tanks is discharged through Culvert-2 & 3. However, on the day of inspection, there was no discharge of any wastewater from the premises of M/s visa Coke Ltd. to outside through Culvert No.2 & 3 and even in Culvert No.1 & 4. The effluent parameters at the outlet of SRTS was meeting the prescribed standard.

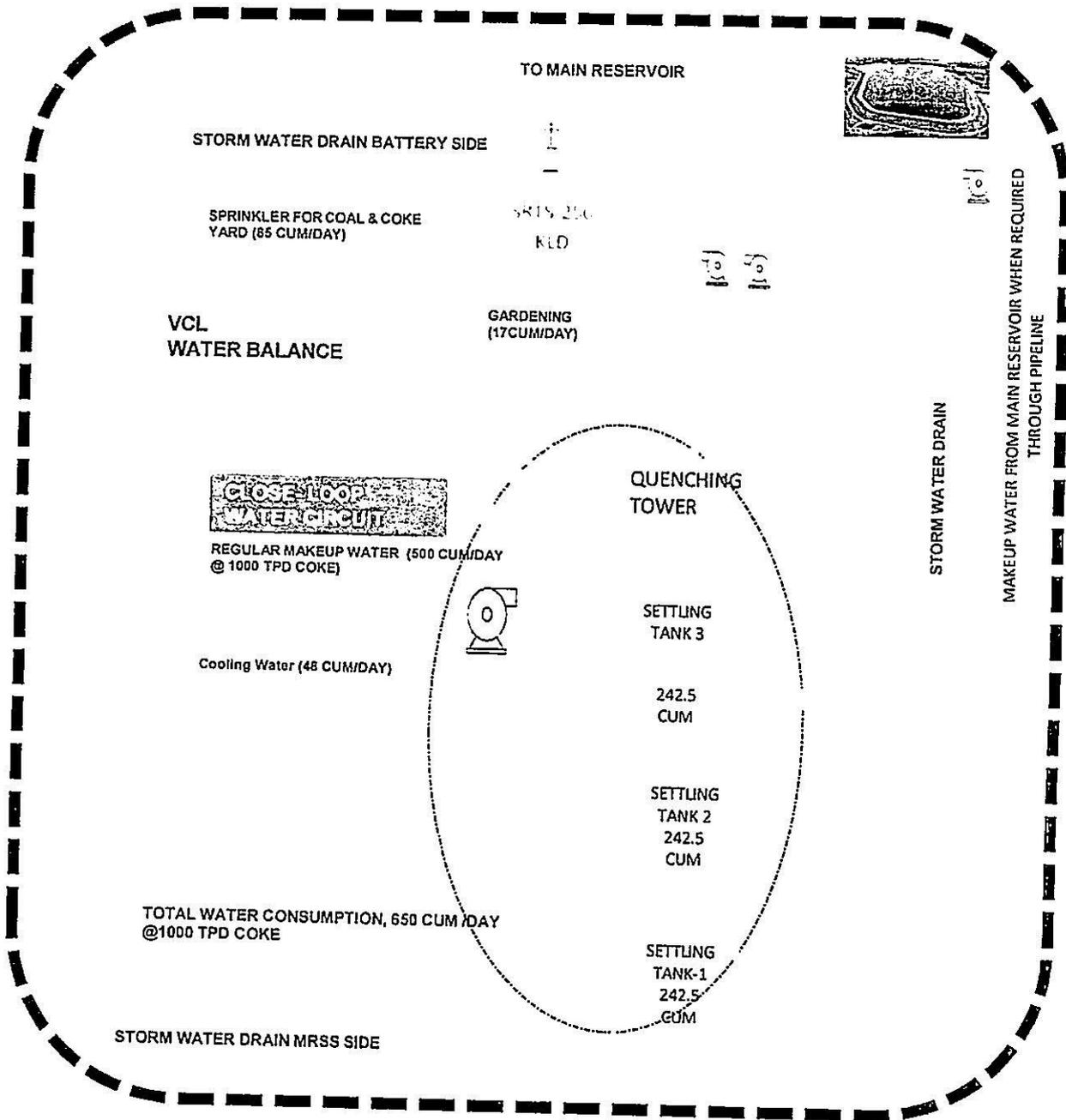
Similarly, the stack monitoring and AAQ monitoring reports show the PM concentration in the stack and PM<sub>10</sub> concentration in ambient air meet the respective prescribed standards. However, the industry shall take up the following steps for further improvement in the overall environmental management of the plant.

- 1) The industry shall ensure that no coal shall be stored without tarpaulin cover in the open area of the coal stockyard.

- 2) The industry shall improve the housekeeping near & inside coal shed and coal crusher area.
- 3) The industry shall provide parapet wall around coal stockyard on the common boundary side with M/s Visa Steel Ltd.
- 4) All the garland drains and drains leading to SRTS-II shall be cleaned regularly to avoid deposition of dust in the drain as well as stagnant water in order to have free flow of water in drains.
- 5) Even if the industry has provided ladder and platform in the stacks attached to the boiler to carry out flue gas monitoring, they shall provide safe access to the platform.
- 6) The industry shall provide defined inlet channel to the settling tank provided near Culvert No.3.

  
08.01.24  
Er. Pramod Kumar Behera  
Regional Officer, Kalinganagar

  
08.01.2024  
Er. Sitikantha Sahu,  
Add. Chief Env. Engineer



Annexure - II

Mass Balance						
Month	Coal Opening stock (Mt)	Coal Received (Mt)	Coal Consumption (Mt)	Coke Opening stock (Mt)	Coke Despatch (Mt)	Coke Production (Mt)
Jan'23	52913	57	28163	46613	37510	19531
Feb'23	24807	19094	24278	28634	9641	16582
March'23	19623	38920	28367	35575	28945	19775
April'23	30176	26687	27561	26405	21032	19227
May'23	29302	20669	28238	24600	34437	19519
June'23	21733	38056	27778	9683	19367	18683
July'23	32011	29049	35591	8999	19851	24325
Aug'23	25468	27259	35212	13473	18281	24556
Sept'23	17515	30917	34854	19748	8685	24143
Oct'23	13578	43594	35824	35206	39998	24849
Nov'23	21348	40593	33789	20057	11730	24040
Dec'23	28152	45632	35449	32367	9852	24610
Jan'24	38336			47125		

E-mail: [rospcb.kalinganagar@ospboard.org](mailto:rospcb.kalinganagar@ospboard.org)  
 Website: [www.ospboard.org](http://www.ospboard.org)  
 Tel No. : 06726 221153



REGIONAL OFFICE, KALINGA NAGAR  
 STATE POLLUTION CONTROL BOARD, ODISHA  
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
 AT: Dhabalagiri (Infront of OMC Guest House), POST: Ferro Chrome Project,  
 DIST: Jajpur – 755020, Odisha, India

(AAQ Monitoring Analysis Report)

Lab. Ref. No.: AAQ / 1 / 24 / 01 - 01

Date: 04.01.2024

Name and Address of the Industry / Source : M/s. VISA Coke Ltd.  
 KNIC, Jajpur

Date of Sampling : 02<sup>nd</sup> January, 2024

Sample collected and submitted by : Er. P. K. Behera, RO  
 Sri S. Sahu, AES  
 Sri S. S. Dwibedi, JSA

Date of Submission of Sample : 03.01.2024

Sl. No.	Location	Parameters
		PM <sub>10</sub> ( $\mu\text{g}/\text{M}^3$ )
01	AAQ Monitoring conducted at the Boundary near Learning Centre adj. to CAAQMS 03	89
02	AAQ Monitoring conducted at the Boundary near Office Building of M/s. VISA Coke Ltd.	85
Standard		100.0

Sample Analyzed by:

S. Dwibedi, JSA  
 H. P. K. Behera, RO

  
 Regional Officer

Online Pollution Monitoring Portal		
Site Name: M/s. Visa Steel Limited		
From Date: 2023/07/01 To Date: 2023/12/31		
Report Name: Custom Report		
Report Created by OSPCB_NEW on 2024-01-08 13:35:20		
Sl No.	Time	AAQMS_3_LearningCentre-PM10_U
1	2023-07-01	23.34
2	2023-08-01	49.85
3	2023-09-01	33.94
4	2023-10-01	56.95
5	2023-11-01	61.92
6	2023-12-01	60.37
7	Prescribed Standards	0 - 100
8	Maximum Value	61.92
9	Maximum Value At Time	2023-11-01
10	Minimum Value	23.34
11	Minimum Value At Time	2023-07-01
12	Arithmetic Mean	47.73
13	Median	53.4
14	Standard Deviation	15.72
15	Valid Data Points	6
16	Total Data Points	6
17	Data Availability %	100

Online Pollution Monitoring Portal		
Site Name: M/s. Visa Steel Limited		
From Date: 2023/12/01 To Date: 2023/12/31		
Report Name: Custom Report		
Report Created by OSPCB_NEW on 2024-01-08 13:26:16		
Sl No.	Time	AAQMS_3_LearningCentre-PM10_U
1	2023-12-01	60.41
2	2023-12-02	73.4
3	2023-12-03	74.21
4	2023-12-04	67.61
5	2023-12-05	42.92
6	2023-12-06	37.22
7	2023-12-07	17.54
8	2023-12-08	27.43
9	2023-12-09	55.47
10	2023-12-10	62.14
11	2023-12-11	54.42
12	2023-12-12	62.53
13	2023-12-13	56.62
14	2023-12-14	70.48
15	2023-12-15	65.56
16	2023-12-16	62.07
17	2023-12-17	68.53
18	2023-12-18	69.8
19	2023-12-19	80
20	2023-12-20	66.04
21	2023-12-21	70.65
22	2023-12-22	72.17
23	2023-12-23	NA
24	2023-12-24	85.96
25	2023-12-25	64.04
26	2023-12-26	55.55
27	2023-12-27	73.77
28	2023-12-28	82.23
29	2023-12-29	79.22
30	2023-12-30	76.29
31	2023-12-31	NA
32	Prescribed Standards	0 - 100
33	Maximum Value	85.96
34	Maximum Value At Time	2023-12-24
35	Minimum Value	17.54
36	Minimum Value At Time	2023-12-07
37	Arithmetic Mean	63.25
38	Median	66.04
39	Standard Deviation	15.72
40	Valid Data Points	29
41	Total Data Points	31
42	Data Availability %	93.55

**QUANTIFICATION OF SURFACE RUNOFF FOR VISA COKE LIMITED****Rainfall Data of Dangadi Block:**

The rainfall data collected from Govt. sources i.e. from District Head Quarter Dangadi Block office recorded over 10 Years from the year 2008 to 2017 are tabulated in table

Monthly Rainfall Data of Dangadi in the Jajpur District													
Year	JAN	FEB	MAR	APR	MAY	JUN	JUL	AUG	SEP	OCT	NOV	DEC	TOTAL
2008	27.7	4.8	14	30.1	68.2	423	150.8	301	632	13.2	0	0	1469.2
2009	0	0	0	0	150.9	65.9	608.4	290.7	305.7	124.5	5.8	0	1551.9
2010	0	0	57	0	185	289	256	379	407	275	40	45	1933
2011	0	14	14	130	213	526	192	664	647	97	0	0	1897
2012	127	0	0	39	124	137	411	319.5	268	192	143	0	1760.5
2013	14	9	40	99	217	431	550	297	256	772	0	0	2685
2014	0	68	93	0	129	155	558	465	290	213	0	0	1971
2015	10	0	0	102	162	213	641	326	209	0	0	28	1691
2016	0	7	22	1	186	199	305	393	316	67	7	0	1503
2017	0	0	83	0	148	144.2	233	372	374	250	56	2	1662
Total	178.7	102.8	323	401.1	1583.1	2583.1	3905.2	3807.2	3704.7	2003.7	251.8	75	18123.6
Average	17.87	10.28	32.3	40.11	158.31	258.31	390.52	380.72	370.47	200.37	25.18	7.5	1812.36

Estimation of Quantum of runoff (within VCL premises)					
Sl. No.	Particulars	Area (Sqm) (To be filled)	Rain fall (m) (To be filled)	Runoff Coefficient*	Quantum of Run off available (Cum/Month)
	1	2	3	4	5 (2*3*4)
1	Roof Top of building/Shed/ (12.14 acre)	49167	0.664	0.85	27750.00
2	Road/Paved area(0.711 acre)	2880	0.664	0.65	1243.00
3	Total (13 acre)	52047	0.664	Total Quantum of available runoff (cum/Month)	28993.00

\* Ref: Manual of Artificial Recharge of Ground Water, (CGWB,2007)

Day average surface runoff =  $28993/31 = 935$  CUM/day

Day average surface runoff =  $935/24 = 38.96$  CUM/hr.

Day average surface runoff =  $38.96 \times 5 = 195$  CUM/day.

Considering the maximum continuous rain fall of 4-5 hr., the total quantity of surface runoff water shall be 156 to 195.



**CENTRAL LABORATORY  
STATE POLLUTION CONTROL BOARD, ODISHA**

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patla,  
Bhubaneswar - 751 024

E-mail: [centrallab@ospcboard.org](mailto:centrallab@ospcboard.org)

**TEST REPORT**

Page 1 of 1

1. ULR No. : \_\_\_\_\_
- 2 (i). Report No. : OS/27/01/2024  
2(ii). Amendment No : ---
- 3 (i) Date : 08.01.2024  
3(ii). Amendment Date : ---
4. Sample Submitted By : Ms Subhadra Majhi, AES,  
(Name and address) SPC Board, Odisha, Bhubaneswar
5. Reference Letter No. : Nil
6. Date of sample receipt : 04.01.2024
7. Sample Description :
- (i) Discipline : Chemical Testing (ii) Group : Pollution and Environment (iii) Sub Group : Waste water  
(Biological Testing, (Water/ Pollution and Environment (Surface water/ Ground water/ Drinking  
Chemical testing) / Atmospheric Pollution/ Soil and water / Wastewater/ Effluent/ Ambient Air/  
Hazardous Waste) Stack/ Soil and Hazardous Waste)
8. Analysis Starting Date-Analysis Completion Date : 04.01.2024 – 08.01.2024
9. If uncertainty is desired by Customer : No
10. Analysis Results :  
(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits (Applicable for Sl. No. - Others/Jan -24/WW/11)		Test Method	Samples collected from M/s Visa Coke Ltd., Kalinganagar, I/C, Jakhapur, Jajpur	
		Standard as per CTO *	G.S.R. 422(E) Dt.19.05.1993**		Others/ Jan -24/ WW/10	Others/ Jan - 24/ WW/11
1.	pH	5.5-9.0	5.5-9.0	4500-11 <sup>7</sup> -B, APHA, 24 <sup>th</sup> Edn., 2023	Results	
2.	Total Suspended Solids (TSS), mg/L	100	100, max	2540 D, APHA, 24 <sup>th</sup> Edn., 2023	6.1	6.3
3.	Biochemical Oxygen Demand (BOD), mg/L	30	30, max	IS 3025 : Part 44 (2023)	14.0	<10.0
4.	Chemical Oxygen Demand (COD), mg/L	250	250, max	5220 B, APHA, 24 <sup>th</sup> Edn., 2023	2.2	1.9
5.	Phenolic compound as Phenol (mg/L)	-	1.0, max	5530 B followed by C or D, APHA, 24 <sup>th</sup> Edn., 2023	12.0	7.8
6.	Cyanide (mg/L)	-	0.2, max	4500-CN <sup>-</sup> -C & 4500-CN <sup>-</sup> -F, APHA, 24 <sup>th</sup> Edn., 2023	<0.001	<0.001
7.	Oil & Grease, mg/L	10	10, max	5520 B, APHA, 24 <sup>th</sup> Edn., 2023	0.004	0.004
					2.0	1.4

\* Consent order No.2871 issued by Head Office, SPCB, Odisha, BBSR vide letter No.4494/IND-I-CON-6579 dt.23.03.2023

\*\* General standards for discharge of Environmental Pollutants. Schedule -VI (G.S.R. 422(E) dated 19.05.1993

11. Deviation from Test Method , if any :
12. If Sampling Conducted by the Central Laboratory, Yes/ No. - No  
If Yes,
- (a) Date of Sampling : (b) Method Used\* :
- (c) Name of Sampler with Designation :

-----End of Test Report-----

*Usharani Patnaik*  
09-1-2024  
Authorized Signatory  
(Water/wastewater)

(Dr. (Mrs) Usharani Patnaik, Addl. Chief Env. Scientist)

*N. Niranjan Mallick*  
8/1/24  
Board Analyst  
(Mr. Niranjan Mallick, Chief Env. Scientist)

Note :

(i) The results stated above relate only to the items tested.

(ii) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.

(iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.

(iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012, FAX : 2562822/2560955  
TEL: 2564033/2563294 EPABX: 2561909/2562847, E-mail: [paribesh1@ospcboard.org](mailto:paribesh1@ospcboard.org) Website: [www.ospcboard.org](http://www.ospcboard.org)

Annexure - VII**SUMMARY OF PLANTATION DETAILS**

1. Total area of industrial premises : 25 Acres
2. Open space including plant area : 12.15 Acres
3. Area covered by plantation (till date) : 7.49 Acres
4. Number of plants surviving : 6040 (Approx)

Sl. No.	Year	No. of Saplings Planted	Average Survival	Are Covered (Acres)	Garden Development	Garden Area (Acres)
1.	2012-13	3000	80 %	3.0	Near Coke Oven Mechanical work shop, Hammer crusher, Infront of Coke oven Battery side.	2.5
2.	2013-14	3500	75 %	3.5	Near Coke Oven Building, Coal yard & coke yard.	2.6
3.	2014-15	2000	80 %	2.0	Near hammer crusher, Behind Coal yard	1.6
4.	2015-16	500	70%	0.5	Hammer crusher, Infront oven Battery side, Coal yard.	0.35
5.	2016-17	200	50%	0.1	Near coke oven office & in front of penthouse	0.10
6	2017-18	100	50%	0.1	Near Weigh Bridge & Coal route	0.10
7	2018-19	100	50%	0.1	Near Weigh Bridge & Mechanical Work Shop & SRTS area.	0.10
8	2019-20	100	50%	0.1	Near Q/side	0.10
9	2020-21	50	70%	0.028	Near office lawn & Q/side	0.028
10	2021-22	100	70%	0.056	Near adjacent to cutter building	0.056
11	2022-23	100	60%	0.06	Near Old Rotary Screen	0.06
<b>TOTAL</b>		<b>9750</b>	<b>64.00%</b>	<b>9.544</b>		<b>7.494</b>

- ❖ We have acquired total 12.15 Acres land out of which, we have developed green coverage approx 7.49 Acres of land which is approximately 61.68%.
- ❖ Present survival rate is approximate 62% of the total sampling planted till 2022-23 are 6040.

E-mail: [rospcb.kalinganagar@ospcbboard.org](mailto:rospcb.kalinganagar@ospcbboard.org)  
Website: [www.ospcbboard.org](http://www.ospcbboard.org)  
Tel No. : 06726 221153



REGIONAL OFFICE, KALINGA NAGAR  
STATE POLLUTION CONTROL BOARD, ODISHA  
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
AT: Dhabalagiri (Infront of OMC Guest House), POST: Ferro Chrome Project,  
DIST: Jajpur - 755020, Odisha, India

### (Stack Monitoring Analysis Report)

Lab. Ref. No.: Stack / I / 24 / 01 - 02

Date: 04.01.2024

Name and Address of the Industry / Source : M/s. VISA Coke Ltd.  
KNIC, Jajpur

Date of Sampling : 02<sup>nd</sup> January, 2024

Sample collected and submitted by : Er. P. K. Behera, RO  
Sri S. Sahu, AES  
Sri S. S. Dwivedi, JSA

Date of Submission of Sample : 03.01.2024

Sl. No.	Location	Parameters
		Particulate Matter (mg/Nm <sup>3</sup> )
01	Stack Monitoring conducted at the common stack attached to the Boiler I & II	27
02	Stack Monitoring conducted at the common stack attached to the Boiler III & IV	39
Standards		100

Sample Analyzed by:

S. Dwivedi  
JSA

H. S. Sahu  
AES

  
Regional Officer

Online Pollution Monitoring Portal					
one month report					
Site Name: M/s. Visa Coke Limited					
From Date: 2023/12/01 To Date: 2023/12/31					
Sl No.	Time	CEMS_1_FlueGasT nnelafterBoiler_I_II- PM_U	CEMS_1_FlueGasT nnelafterBoiler_I_II- II-SO2_U	CEMS_2_FlueGasT nnelafterBoiler- III_IV-PM_U	CEMS_2_FlueGasT nnelafterBoiler- III_IV-SO2_U
1	2023-12-01	29.98	164.4	0	361.1
2	2023-12-02	29.93	163.78	0	381
3	2023-12-03	30	166.41	0	374.5
4	2023-12-04	29.62	168.13	0	395.34
5	2023-12-05	30.79	166.33	0	390.17
6	2023-12-06	35.52	159.98	0	399.99
7	2023-12-07	37.58	159.45	21.77	393.91
8	2023-12-08	35.25	161.64	43.73	408.55
9	2023-12-09	35.11	162.94	41.29	387.64
10	2023-12-10	33.49	161.44	42.42	397.32
11	2023-12-11	33.44	159.89	41.02	385.31
12	2023-12-12	32.55	160.44	42.51	398.08
13	2023-12-13	31.97	161.33	41.42	388.91
14	2023-12-14	33.26	162.92	42.82	400.94
15	2023-12-15	32.76	164.3	42.83	401.01
16	2023-12-16	31.75	163.72	45.57	424.52
17	2023-12-17	32.09	165.17	45.99	428.05
18	2023-12-18	32.83	163.81	44.4	414.47
19	2023-12-19	34.91	165.07	32.85	443.21
20	2023-12-20	28.44	163.6	15.68	490.43
21	2023-12-21	20.03	162.77	15.22	455.72
22	2023-12-22	20.4	164.2	19.34	439.3
23	2023-12-23	18.51	162.95	17.48	391.57
24	2023-12-24	15.42	162.14	18.93	365.79
25	2023-12-25	14.63	161.12	17.29	334.67
26	2023-12-26	14.11	165.63	19.38	386.07
27	2023-12-27	15.58	166.32	18.89	408.88
28	2023-12-28	16.17	167.43	18.23	476.57
29	2023-12-29	18.09	166.38	17.85	503.67
30	2023-12-30	18.96	166.13	18.4	492.62
31	2023-12-31	15.74	169.75	18.1	480.4
32	Prescribed Standards	0 - 100	0 -	0 - 100	0 -
33	Maximum Value	37.58	169.75	45.99	503.67
34	Maximum Value At Time	2023-12-07	2023-12-31	2023-12-17	2023-12-29
35	Minimum Value	14.11	159.45	0	334.67
36	Minimum Value At Time	2023-12-26	2023-12-07	2023-12-01	2023-12-25
37	Arithmetic Mean	27.06	163.86	23.98	412.89
38	Median	30	163.78	18.93	399.99
39	Standard Deviation	7.88	2.56	16.37	41.57
40	Valid Data Points	31	31	31	31
41	Total Data Points	31	31	31	31
42	Data Availability %	100	100	100	100